FIR No.85/2011 SC-27744/2018 PS Patel Nagar U/s 392/394/397/506/411/34 IPC State Vs. Ankush Etc.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

None for accused no. 1 & 2.

Sh.Jitender Kumar Ld. Counsel for accused Anand

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **19.10.2020.**

SC No.176/2020

PS Wazirabad

U/s 18 (A) (1) R/W SEC. 16 & 17 U/S 27 D D & C ACT Union of India Vs. M/S Jackson Laboratoaries Pvt. Ltd. & Anr.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the Complainant.

Sh. Gaurav Chaudhary for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **26.10.2020**.

Ahlmad to Additional Sessions Judge-02(Central) Tis Hazari Courts, Delhi.

CA No. 473/19 DEEPAK VS/ STATE

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. Addl. PP for State/

respondent.

Ld. Presiding Officer is on leave today. As directed

by the Ld. Presiding Officer, case is adjourned for **22.10.2020.**

Ahlmad to

Additional Sessions Judge-02(Central)

Tis Hazari Courts, Delhi.

CA No. 372/2019 Ankur Gupta Vs.Ruchi Aggarwal

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh.Anunaya Mehta Ld. Counsel for Appellant.

Sh. Paritosh, Ld. Counself for Respondent.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **18.09.2020.**

Cr. Rev 153/2020 Rahul Shukla Vs. State

Matter taken up through Video Conferencing (Cisco Webex).

Present:

None for Revisionist.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **02.11.2020.**

/Ahlmad to

Additional Sessions Judge-02(Central) Tis Hazari Courts, Delhi.

07.09.2020

FIR No.531/2015 SC-111/2018 **PS Burari** U/s 308/387/342/506/34 IPC State Vs. Imran

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

None for accused

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **07.11.2020**.

Ahlmad to

Additional Sessions Judge-02(Central) Tis Hazari Courts, Delhi.

FIR No.339/2019 PS Nabi Karim U/s 376/377/328/506 IPC & 3 SC/ST Act State Vs. Prem @ Anil Kumar

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

None for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **03.11.2020**.

Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.

FIR No.346/2019 PS Wazirabad U/s 306 IPC & 75 JJ Act State Vs. Ankush Kumar Verma

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

Sh. Vikram Singh Ld. Counsel for both accused

persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **03.11.2020**.

FIR No.64/2019 SC-32/2019 PS Kamla Market U/s 307/34 IPC State Vs. Naeem & Ors

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

Ms. Kashifa Complainant in person.

None for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **05.11.2020**.

Cr. Rev 153/2020 Clavecon (India) Pvt.Ltd Vs. State & Anr.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

None for Revisionist.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **09.11.2020**.

Vijay Anand Vs. Constable Brij Su Kumar & Anr.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

None.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **23.10.2020**.

SC 27430/2016 FIR No. 364/2013 498-A/306/201/334 IPC P.S. DBG Road State Vs. Rajesh Kumar & Ors.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

Proceedings against accused person Ashok Kumar already

stands abated.

None for other accused persons.

Ld. Presiding Officer is on leave today. As directed

by the Ld. Presiding Officer, case is adjourned for 17.10.2020.

Ahlmad to

Additional Sessions Judge-02(Central)

Tis Hazari Courts, Delhi.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh.Usman Chaudhary Ld. Counsel for appellant.

Sh. Virender Singh, Ld. APP for the State/respondent.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **06.11.2020**.

/Ahlmad to

Additional Sessions Judge-02(Central)

Tis Hazari Courts, Delhi.

Cr. Rev- 33/2019 Sardar Singh Vs. M/s Strider Buildwel Pvt. Ltd.

Matter taken up through Video Conferencing (Cisco Webex).

Present:

None for revisionist.

None for respondent no. 1.

Sh. Virender Singh, Ld. APP for the State/Respondent

no.

2.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **21.10.2020**.

Additional Sessions Judge-02(Central)

Tis Hazari Courts, Delhi.

FIR No.284/2019 SC-1002/2019 PS Wazirabad U/s 323/341/308/34 IPC State Vs. Jai Prakash & Ors

Matter taken up through Video Conferencing (Cisco Webex).

Present:

Sh. Virender Singh, Ld. APP for the State.

None for accused persons.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **06.11.2020**.

Bail application no. 1064/2020

FIR No.173/2017 PS: Civil Lines

U/s: 420/468/471 IPC

State Vs. Birender Singh

07.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Birender Singh.

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

IO SI Robin.

Sh. C. Prakash, Advocate for applicant/accused.

Reply of bail application already filed. Copy thereof already supplied,

Part submissions heard.

During the course of submissions, it is submitted by Ld. Counsel for applicant/accused that applicant has been duly joining the investigation as and when required by the IO in this case. It is further submitted that FIR in question was registered in the year 2017 and the investigating agency preferred not to arrest the applicant in this case till date but now, IO is bent upon to arrest the applicant in this case.

However, the reply filed by IO is completely silent as regards the relevant averments made in the bail application and the aforesaid submissions made by counsel for applicant/accused. Hence, IO is directed to file detailed reply on all the relevant aforesaid aspects before the concerned Court on or before next date.

Put up before the concerned Court, on 14.09.2020.

(Vidya Prakash) 1st Link Addl. Session Judge (Electricity)

Central Distt./THC/Delhi-07.09.2020

Bail application no. 1051/2020 FIR No. 154/2020 PS: Burari U/s: 304/34 IPC State Vs. Birender @ Virender Kumar Yadav

07.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

None for applicant/accused.

In the interest of justice, no adverse order is passed.

Put up before the concerned court, on 15.09.2020.

(Vidya Prakash)

1st Link Addl. Session Judge (Electricity)

Central Distt./THC/Delhi-07.09,2020

Bail application no. 1063/2020

FIR No. 240/2020

PS: Wazirabad

U/s: 342/325/308/332/34 IPC

State Vs. Ravi Dedha

07.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

Complainant with proxy counsel Sh. Ankit Tyagi for Advocate Sh.

Deepak Sharma.

None for applicant/accused Ravi Dedha.

IO is not present.

Issue notice to the SHO with direction to ensure the presence of IO on

next date.

Put up before the concerned court, on 15.09.2020.

(Vidya Prakash) 1st Link Addl. Session Judge (Electricity) Central Distt./THC/Delhi-07.09.2020

Bail application no. 931/2020

FIR No. 242/17

PS: Civil Lines

U/s: 419/420/468/471/120-B/34 IPC

State Vs. Israil Khan

07.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. R. K. Bharti, Advocate for complainant.

Sh. Bharat Dubey, Advocate for applicant/accused.

IO SI Robin.

IO is directed to verify all the medical documents filed on behalf of applicant/accused and file his detailed report on or before next date.

Put up before the concerned court, on 14.09.2020.

(Vidya Prakash)

1st Link Addl. Session Judge (Electricity)

Central Distt./THC/Delhi-07.09.2020

Bail application no. 912/2020

FIR No. 011882/2020

PS: Gulabi Bagh U/s: 379/411/34 IPC

State Vs. Himanshu

07.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Furkan, Ld. Counsel for applicant/CCL Himanshu.

IO ASI Ravi Kumar.

Ld. Counsel for applicant/accused seeks time to file age proof of applicant/accused on record. He is allowed to file relevant documents concerning age proof of applicant on record within two working days from today and to provide copies thereof to IO, who shall thereafter get the same verified and shall submit his report before the Court on or before next date.

Interim order to continue till next date of hearing.

Put up before the concerned court, on 18.09.2020.

(Vidya Prakash)

1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-07.09.2020

Bail application no. 1117/2020 FIR No.316/2020

PS: Burari

U/s: 420/468/471/120-B IPC State Vs. Ram Kumar Mishra

07.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Ram Kumar Mishra.

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

10 SI Yogender.

Sh. Rohit Kishore, Advocate for complainant.

Sh. Paramjit Singh, Advocate for applicant/accused Ram Kumar Mishra.

Reply filed by the IO.

Put up before the concerned Court, on 15.09.2020. In the meantime, no coercive measures be adopted.

Copy of the order be given dasti to both the sides, as per rules.

(Vidya Prakash) 1st Link Addl. Session Judge (Electricity)

Central Distt./THC/Delhi-07.09.2020

Bail application no. 1076/20 e-FIR No. 196/2020

PS: Subzi Mandi U/s: 376/323/506/34 IPC

State Vs. Shiva

07.09.2020

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant/accused Shiva.

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present:

Sh. Balbir Singh, Ld. Addl. PP for the State.

None for complainant.

Ms. Charu Kalra, Advocate for applicant/accused Shiva.

Report not filed by the concerned Jail Superintendent in compliance of order dated 03.09.2020. Show cause notice be issued to the concerned Jail Superintendent, at official e-mail ID, to explain why report is not filed by him in compliance of previous order.

Concerned Jail Superintendent is directed to file the detailed status report regarding the present medical condition of applicant/accused and what kind of medical treatment being provided to him, before the court on or before next date in compliance of order dated 03.09.2020.

IO is also directed to inform the complainant about the next date. Link
of the Court be also informed to the complainant by the IO.

Put up before the concerned Court, on 14.09.2020.

there is be report reserved report reserved from the office of Juil Superindent

(Vidya Prakash) 1st Link Addl. Session Judge (Electricity) Central Distt./THC/Delhi-07.09.2020